

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP 401(ND) 2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
27.11.2017**

**NAME OF THE COMPANY: Aude Priya Donatelle Wacziarg EP Engel &
Anr. Vs Neemrana Hotels Pvt. Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Abhinav Vasisht, Sr Advocate with Mr. Jayant Mehta, Ms. Nidhi Mohan Parashar, Advocates,		
	For the Respondent:	Mr. Rohan Chawla for R-2 Mr. Vivek Malik, Advocate for R-1.		

ORDER

CA No. 332/2017 has been filed by the petitioner. Ld. Sr. Counsel appearing on behalf of the petitioner submits that certain typographical errors have crept in para 2 of the order dated 16.11.2017, wherein it has been recorded ".....burglary at the residence of respondent no. 2" instead of ".....burglary at the at the registered office of Respondent no. 1". Secondly, it is submitted that the word "Final Report" has been incorrectly mentioned as FIR in the said order.

Since correction of the typographical errors are not objected by the Sr. Counsel for the Respondent, no reply is required to be filed. Both these corrections are being made in red today. In respect of other grievances raised, they are the matter of the observations.


CA has been disposed off.

(Lekh Raj Singh)

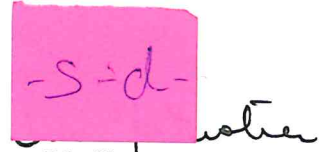


It is further submitted that the Local commissioner appointed in this case had visited the registered office but not all records were made available.

Be listed on the date already fixed i.e. 20th December, 2017.



(S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)